NOTICE

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which had come into effect from 03.01.2022 (Partially modified w.e.f. 28.02.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **07.03.2022**:

Sr. No.	Sitting	Assignment	
1	The Hon'ble Shri Justice R. D. DHANUKA AND The Hon'ble Shri Justice S. G. MEHARE	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil matters of Division Bench not assigned to other Courts. (E) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing.	
2	The Hon'ble Shri Justice R. V. GHUGE	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions arising from Industrial / Labour and Service matters.	
3	The Hon'ble Shri Justice MANGESH S. PATIL	For admission, hearing, order matters and applications therein: (A) Second Appeals and applications therein. (B) Civil Revision Applications. (C) Appeals from Orders.	
4	The Hon'ble Shri. Justice PRITHVIRAJ K. CHAVAN	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of odd years (except those assigned to other Court). (B) Civil work, not assigned to other Courts. (C) Arbitration matters.	

5	The Hon'ble Shri Justice N. B. SURYAWANSHI	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years (except those assigned to other Court).
6	The Hon'ble Shri Justice SHRIKANT D. KULKARNI	For admission, hearing, order matters and applications therein: (A) All First Appeals. (B) Civil Contempt Petitions. (C) Bail applications of the year 2019 and 2020 (except assigned to other Courts).

NOTE

- A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice S. V. Gangapurwala** is allowed before the Division Bench presided over by **Hon'ble Shri Justice R. D. Dhanuka** and vice versa.
- B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice V. K. Jadhav** is allowed before the Division Bench presided over by **Hon'ble Shri Justice R. D. Dhanuka.**
- C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice R. V. Ghuge** is allowed before the Court presided over by **Hon'ble Shri. Justice N. B. Suryawanshi.**
- D) The **Shri. Justice R. G. Avachat** is appointed to hear and decide the applications / appeals under the Arbitration and Conciliation Act,1996.

By Order,

High Court, Appellate Side,)	Sd/-
Bombay.)	(V. R. Kachare)
Date: 28 th February 2022)	Registrar (Judl-I)